GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:3509 ANSWERED ON:10.12.2009 REGULATORY CONTROL OF DGCA Shanavas Shri M. I.

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government is mulling to issue a set of guidelines to bring aircraft and helicopters operated by the States under the purview of the Directorate General of Civil Aviation (DGCA);
- (b) if so, the details thereof;
- (c) whether only two State Governments in the country operate their aircraft with Non Scheduled Operators Permit (NSOP);
- (d) if so, the details thereof;
- (e) whether some States do not comply with the laid down regulations; and
- (f) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

- (a) and (b):- Yes, Madam. The Directorate General of Civil Aviation (DGCA) has prepared a draft Civil Aviation Requirements on the issue of operations, airworthiness and Safety aspects of aircraft/helicopters belonging to State governments.
- (c) and (d):- Yes, Madam. The Governments of Jammu & Kashmir and Rajasthan are operating their aircraft under Non-Scheduled Operator Permit.
- (e) and (f):- State Governments are required to comply with the regulations laid down by DGCA. Adherence to laid down regulations is duly checked during the safety audit, spot checks and the surveillance inspections by DGCA and the deficiencies/observations observed during such inspections are taken up for corrective/remedial measures.